

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-1295/ND/2020
IA/3614/2020

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd.

Vs

M/s. VinayakRashi Steels Rolling Mills Pvt. Ltd. &Ors

....Applicant

....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 18.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rudra, Mr. Neeraj for RP

For the Respondent

: Mr. Ashim, Mr. Vaibhav for Ex-director

ORDER

IA/3614/2020:-

The present application has been filed on behalf of RP under Section 19(2) and 70(Mr1) of the IBC, 2016 seeking necessary directions to the Suspended Board of Directors and others.

In course of hearing, Mr. Neeraj Bhatia, RP has informed that on 14.09.2020, he has filed the additional supplementary affidavit but the same is not on record.

Mr. Ashim has appeared on behalf of Suspended Board of Directors has also informed that yesterday he has filed the reply but the same is also not on record.

Office is directed to place these two documents on record before the next date of hearing.

In the meantime, Suspended Board of Directors is directed to give full cooperation to the RP and if the RP is wanted to examine any of the documents, he will be permitted to examine them .If there is

any latches or disobedience on the part of Suspended Board of Directors in this manner, the same will be dealt in accordance with the provisions of Law.

List the case on 23.09.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)